

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4421/2008

(From the judgment and order dated 21/05/2008 in BA No. 2473/2007 of The
HIGH COURT OF DELHI AT N. DELHI)

SANTOSH YADAV & ORS.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln(s) for directions and exemption from filing CC of the impugned
judgment and exemption from filing O.T. and office report)

Date: 19/09/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Petitioner(s) Mr. Prasenjit Keswani, Adv.
Mr.Gaurav Agrawal,Adv.
Mr. S.K. Sharma, Adv.

For Respondent(s) Mr. Nagendra Rai, Sr. Adv.
Mr. Subhash Kaushik, Adv.
Mr. D.S. Mahra,Adv.

UPON hearing counsel the Court made the following
ORDER

Adjourned for two weeks.

Meanwhile, the order dated 30.6.2008 passed by this

Court to continue.

(K.K. Chawla) (Neeru Bala Vij)

Court Master Court Master